#### Annexure 2

# Muktar Automobiles Private Limited

## Date of Commencement of CIRP 13.03.2024

### List of Creditors as on 26.04.2024

### LIST OF OPERATIONAL CREDITORS (GOVERNMENT DUES)

S.No	Name	Date	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Employees State Insurance Corporation	26.03.2024	₹ 1,018,495	₹ 1,018,495	₹0	₹0		Claim has been admitted as per the Audited financial statements of the CD as 31.3.2023 and further information has been sought from the CD regarding the ESIC dues.
2	Employees Provident Fund Organization	26.03.2024	₹ 5,691,084	₹839,818	₹0	₹0	₹ 4,851,266	Claim has been admitted as per the Audited financial statements of the CD as 31.3.2023 and further information has been sought from the CD regarding the PF dues. Further information/clarification has also been sought from the EPFO.
3	Commissioner of State Tax	24.4.2024	₹ 379,251,924	₹ 346,117,235	₹0	₹ 0	₹ 33,134,689	The claim has been admitted for periods where demand is not disputed or appeal is dismissed as submitted in the claim documents. The demand where appeal is pending has been kept under verification. Further, some discrepancy has been pointed by CD in the additioanl interest calculation on VAT for 2014-15 which is kept under verification until clarification from teh Department is obtained. Email has been sent to the CD for providing details in relation to the demands, orders and appeals and also to claimant for further documents / clarification.
	Total		385961503	347975548	0	0	37985955	

- 1. All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor.
- 2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
- 3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- 4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

Garima Diggiwal

**Interim Resolution Professional** 

Muktar Automobiles Private Limited (Under CIRP)

Regn. No. . IBBI/IPA-001/IP-P-02018/2020-2021/13158

AFA No: AA1/13158/02/200623/104322 valid upto 25.05.2024

